

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.11/09

Thursday this the 8th day of January 2009

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

N.Pushpam,
W/o.late S.Selvaraj,
Ex-Sr. Trackman,
Office of the SE/PWay/SR/Mavelikkara.
Residing at Kizhakkekara Puthen Veedu,
Odvalli, Vellachipara Post,
Panichamodu (Via), Kuzhithura Taluk,
Kanyakumari District.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Chennai – 3.
2. The Divisional Personnel Officer,
Southern Railway, Trivandrum Divisional Office,
Trivandrum – 14.

...Respondents

(By Advocate Ms.P.K.Nandini)

This application having been heard on 8th January 2009 the Tribunal
on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is the wife of late S.Selvaraj, who while working as a
Senior Trackman at Chengannur, passed away on 23.8.2008. According
to her, the retirement dues of the deceased has not been settled so far.
She has made Annexure A-1 representation dated 15.10.2008 to the 2nd
respondent, namely, the Divisional Personnel Officer, Southern Railway,



Trivandrum Divisional Office, Trivandrum requesting to issue her the necessary pension papers and to grant her family pension, gratuity etc. She has also stated in her representation that she has no livelihood and, therefore, her request for settling the retirement dues should be considered urgently.

2. Ms.P.K.Nandini, a counsel for the Railways present in the Court, has been directed to take notice in the matter.

3. In the above facts and circumstances of the case as narrated in the OA we direct the 2nd respondent to consider the aforesaid Annexure A-1 representation of the applicant and to take a decision in the matter and convey the same to her within a period of 30 days from the date of receipt of a copy of this order.

4. With the aforesaid directions, this O.A is disposed of. There shall be no order as to costs.

(Dated this the 8th day of January 2009)


K.NOORJEHAN
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN
JUDICIAL MEMBER